

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF WEARIT GLOBAL LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	WEARIT GLOBAL LIMITED
2. Date of incorporation of corporate debtor	03/08/1999
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40107WB1999PLC089994
5. Address of the registered office and principal office (if any) of corporate debtor	Crescent Tower, 5th Floor, 229 A J C Bose Road, Kolkata, West Bengal-700020
6. Insolvency commencement date in respect of corporate debtor	08/04/2022
7. Estimated date of closure of insolvency resolution process	05/10/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rachna Jhunhunwala IBBI/IPA-001/IP-P00389/2017-18/10707
9. Address and e-mail of the interim resolution professional, as registered with the Board	Vikram Vihar, Block-H, 493/B/18, G.T. Road, Howrah-711102. jsa.jhunhunwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Suite No. 134, 1st Floor, Kolkata-700013. cirp.wearit@gmail.com
11. Last date for submission of claims	22/04/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the WEARIT GLOBAL LIMITED on 08/04/2022. The creditors of WEARIT GLOBAL LIMITED, are hereby called upon to submit their claims with proof on or before 22/04/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.	
Date : 11/04/2022 Place : Kolkata Rachna Jhunhunwala RACHNA JHUNHUNWALA INTERIM RESOLUTION PROFESSIONAL Regd. No.: IBBI/IPA-001/IP-P00389/2017-18/10707	

